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1882 : Cen. Act XXI] *Tamil Nadu Forest* 141
(Validation)

ACT No. XXI OF 1882¹.

[THE ²(TAMIL NADU) FOREST (VALIDATION) ACT,
1882.]

[2nd November 1882.]

An Act to remove doubts regarding the ²(Tamil Nadu) Forest Act, 1882.

WHEREAS doubts have arisen whether the ¹(Tamil Nadu) Forest Act, 1882, is consistent with certain ³[Central Acts], and it is expedient to remove those doubts; It is hereby enacted as follows:—

1. No ⁴[Central Act passed before the commencement of the Constitution] shall affect, or shall be deemed to have at any time contained anything which would affect the ²(Tamil Nadu) Forest Act, 1882. Central Acts not to affect the ²(Tamil Nadu) Forest Act.

¹ Short title "The Madras Forest (Validation) Act 1882" was given by the Repealing and Amending Act, 1901 (Central Act XI of 1901).

For Statement of Objects and Reasons, see *Gazette of India*, 1882, Pt. V, p. 947; for Proceedings in Council, see *ibid*, 1882, Supplement, pp. 1463, 1493 and 1701.

This Act was extended to the merged State of Pudukkottai by section 3 of, and the First Schedule to, the Tamil Nadu Merged States (Laws) Act, 1949 (Tamil Nadu Act XXXV of 1949).

This Act was extended to the Kanyakumari district and the Shencottah taluk of the Tirunelveli district by section 5 of the Tamil Nadu Forest (Amendment) Act, 1965 (Tamil Nadu Act 40 of 1965), which came into force on the 1st June 1966, repealing the corresponding law in that territory.

² These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Law Order, 1969, as amended by the Tamil Nadu Adaptation of Law (Second Amendment) Order, 1969, which came into force on the 14th January 1969.

³ The words "Central Legislature" were substituted for the words "Governor-General in Council" by the Adaptation Order of 1937 and the words "Central Acts" were substituted for "Acts of the Central Legislature" by the Adaptation Order of 1950.

⁴ The words "Central Legislature" were substituted for the words "Governor-General in Council" by the Adaptation Order of 1937 and the words "Central Act passed before the commencement of the Constitution" were substituted for "enactment of the Central Legislature" by the Adaptation Order of 1950.

[Tamil Nadu] Act V of 1882.

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